[9 March, 2006]

RAJYA SABHA

(iii) In a likely event of any default, direct supply to HT consumers or any other more credible distribution licensees as per the provisions of Electricity Act, 2003.

Grievances of Delhi citizens

1873. SHRI B.J. PANDA: Will the Minister of POWER be pleased to state:

(a) whether it is a fact that Delhi Government propose to have an ombudsman to address the problems of Delhi citizens in the power sector;

(b) if so, the details thereof;

(C) whether this body is also proposed to be set up in other sectors to address the grievances of Delhi citizens; and

(d) if so, the details thereof?

THE MINISTER OF POWER (SHRI SUSHIL KUMAR SHINDE): (a) and (b) Delhi Electricity Regulatory Commission has appointed Ombudsman under Section 42(6) of the Electricity Act, 2003 to settle grievances of consumers of power sector. The office of Ombudsman is located at B-53, Paschimi Marg, Opposite Tagore International School, Vasant Vihar, New Deihi-110057. The office of the Ombudsman is functional since August 2004.

() and (d) Piblic Governance Commission (PGC) in Delhi addresses the grievances of Dehli citizens.

Demand for electricity in Rajasthan

1874. DR. *GYAN P*RAKASH PILANIA: Will the Minister of POWER be pleased to stale:

(a) the total demand and avaliability of electricity in Rajasthan at present;

(b) the schemes to meet the electricity deficit in Rajasthan;

(c) whether the rural electrification programme is being implemented in remote areas of Rajasthan particularly in the bordering villages, and if so, the outcome thereof;

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